

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 3799/Del/2017
Assessment year 2009-10**

DCIT, Circle-16(2), Room No. 308, C.R. Building, I.P. Estate, New Delhi.	vs	Metlife Global Operations Support Centre Pvt. Ltd., 2F, Elegance, Old Mathura Road, Jasola, New Delhi-110025 (PAN: AAFCM5000N)
(Appellant)		(Respondent)

**Assessee by: Shri Mudit Sharma, CA
Department by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 16.11.2020
Date of pronouncement : 16.11.2020**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the Revenue is directed against the order of learned CIT(A)-44, New Delhi and pertains to assessment year 2009-10.

2. At the time of hearing before us, it was submitted by the learned counsel for the assessee that the tax effect in this appeal by the Revenue is below Rs. 50 lakhs. The CBDT in its Circular No. 17/2019 dated 8th August, 2019 has

revised the monetary limit for filing of the departmental appeals to the ITAT at Rs. 50 lakhs.

3. Learned Senior DR agreed with the same.

4. In view of the above position, we deem it proper to dismiss the appeal of the Revenue in the light of the Circular No. 17/2019 of CBDT dated 8th August, 2019.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 16th November, 2020.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar